

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 9.11.2018

To,

General Manager (Commercial)
NTPC Ltd.,
NTPC Bhawan, Core-7,
Scope Complex-7, Institutional Area,
Lodhi Road, New Delhi-110 003

Sir,

Subject: **Petition No. 46/MP/2018-** Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of Shortage of Coal availability.

Ref: TPDDL letter dated 26.10.2018

Enclosed herewith is copy of TPDDL's letter dated 26.10.2018 seeking clarification for its impleadment in the above petition.

2. In this regard, it is pointed out that TPDDL has been arrayed as Respondent in Petition No. 274/GT/2014 (Revision of tariff of Farakka STPS Stages-I & II (1600 MW) for the period from 1.4.2009 to 31.3.2014) and Petition No. 316/GT/2014 (Determination of tariff for Farakka STPS, Stages-I & II for the period from 1.4.2014 to 31.3.2019).

3. Since the reliefs prayed for in Petition No. 46/MP/2018 relates to Farakka STPS also, you are requested to implead TPDDL as party respondent in this Petition. You are further requested to file amended memo of parties and serve copy of the petition on TPDDL also within 10 days of receipt of this letter.

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Enclosure: As above



TATAPOWER-DDL

Date:- 26.10.2018

To,

Secretary,
Central Electricity Regulatory Commission,
3rd & 4th Floor, Chanderlok building,
36, Janpath, New Delhi – 110001

Sir,

Subject: Request for impleading Tata Power Delhi Distribution Limited in Petition No. 46/MP/2018.

This is to bring to your kind notice that NTPC Limited (NTPC) has filed Petition No. 46/MP/2018 seeking revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of shortage of coal availability. The matter was last heard on 15.5.2018 wherein, the learned counsel NTPC submitted that almost all the generating stations are maintaining NAPAF of more than 83% except Barh, Farakka, Solapur and Mauda Stage-I and accordingly requested the Commission to consider the difference between NAPAF of 85% and the availability declared by the Petitioner's generating stations (to the extent of coal actually available) as deemed generation for the purpose of computing fixed charges payable to the Petitioner. The Commission after hearing the parties admitted the petition and directed for issuance of notices to the respondents.

2. In generation tariff petitions viz., Petition Nos. 274/GT/2014 and 316/GT/2014 for revision of generation tariff for the period 2009-14 and for determination of tariff for the period 2014-19 respectively, TPDDL was a party in these petitions as Respondent No. 14. The Commission vide order dated 6.2.2017 and 10.3.2017 had approved the generation tariff in these petitions.

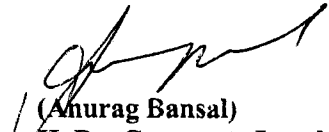
3. Since, the relief claimed by NTPC in the above petition shall directly and substantially affect the interest of Tata Power Delhi Distribution Limited (TPDDL) as we are the beneficiaries of Farakka generating station, we seek to contest the matter and put forth our views.

4. Thus it is submitted that either due to inadvertence or otherwise TPDDL has not been made a respondent in the Petition. As a necessary party in this matter we should be impleaded in the petition by NTPC. Accordingly, it is requested that NTPC should be directed to take immediate steps and implead TPDDL as a party to the petition so that TPDDL gets an opportunity of being heard on the issues raised by the Petitioner, NTPC.

Thanking You,

Yours Sincerely,

For Tata Power Delhi Distribution Ltd.


(Anurag Bansal)
HoD – Corporate Legal

Cc: General Manager, NTPC Limited, NTPC Bhawan, Core-7, 7 Institutional Area, SCOPE Complex, Lodhi Road New Delhi - 110 003

TATA POWER DELHI DISTRIBUTION LIMITED
(A Tata Power and Delhi Government Joint Venture)
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Website : www.tatapower-ddl.com CIN No. : U40109DL2001PLC111526